

Central Administrative Tribunal
Principal Bench

R.A.No.177/2005
M.A.1257/2006
in
O.A.No.2753/2004

Hon'ble Shri Justice B. Panigrahi, Chairman
Hon'ble Smt. Chitra Chopra, Member(A)

New Delhi, this the 20th day of October, 2006

Kuldeep & Another ... Applicants

(By Advocate: Ms. Harvinder Oberoi)

Vs.

Govt. of NCT of Delhi & Others Respondents

(By Advocate: Mrs. Sumedha Sharma)

ORDER

By Justice B. Panigrahi, Chairman:

In this Review Application, the applicants have stated that against the ten posts of Mate reserved for OBC, the applicants were selected alongwith seven others. Yet the respondents took a false stand that these applicants were recruited against the SC/ST quota and, therefore, their offer of appointment was cancelled.

2. From the reply, it is noticed that there was an advertisement issued for filling up of 95 vacancies of Group-D posts. In the counter reply, it has also been stated that the applicants had been issued an officer of appointment against SC/ST quota under bonafide mistake. As soon as such mistake came to their notice, they immediately issued a letter by recalling the offer of appointment. If the offer of appointment was sent to the


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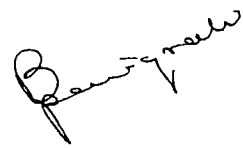
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applicants under bonafide mistake, the respondents were at liberty to rectify their mistake at any time.

3. But now, the question is if the applicants were in the select list not against SC/ST quota but against the OBC category, then it is for the respondents to workout if they could accommodate these applicants against OBC category provided, they come within the zone of consideration.

4. Since there is no mistake apparent on the order, we are, therefore, not inclined to entertain the Review Application save and accept the directions as indicated above. Accordingly, the RA is disposed of.


(Smt. Chitra Chora)
Member(A)


(B. Panigrahi)
Chairman

/rao/